

ITEM NO.43

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31523/2017

(Arising out of impugned final judgment and order dated 04-03-2016 in WC No. 64718/2008 passed by the High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

VEER SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R._ .

IA No. 108340/2017 - CONDONATION OF DELAY IN FILING

IA No. 108344/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 108342/2017 - EXEMPTION FROM FILING O.T.

IA No. 30627/2018 - EXEMPTION FROM FILING O.T.

IA No. 30625/2018 - INTERVENTION/IMPLEADMENT)

Date : 26-07-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Rachit Mittal, Adv.
Ms. Tanvi Aggarwal, Adv.
Mr. Sudhir Naagar, AOR

For Respondent(s)

Mr. Vishwajit Singh, Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Mr. Vijaya Singh, Adv.

Mr. S.R. Singh, Sr.Adv.
Mr. Krishna Kumar Yadav, Adv.
Ms. Sunita Pandit, Adv.
Mr. Kuldeep Yadav, Adv.
Mr. Ankur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the

respondents seeking adjournment of four weeks for filing counter affidavit, let this matter be listed after four weeks.

(RAJINDER KAUR)
BRANCH OFFICER

(SUKHBIR PAUL KAUR)
AR CUM PS